

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing



**T.A. No. 61/237/2020**

This the 20<sup>th</sup> day of November, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. MOHD. JAMSHED, MEMBER (A)**

Subash Chander, aged 55 years, S/o Sh. Brij Lal, R/o Village Pochal Tehsil & Distt. Kishtwar.

.....Applicant

(Advocate: Mr. Koshal Parihar)

**Versus**

1. State of Jammu and Kashmir through Commissioner/Secretary Animal/Sheep Husbandry & Fisheries Govt. of J&K, Civil Sectt., Jammu.
2. Director Fisheries Department, Jammu.
3. Rajan Gupta, S/o Sh. Om Parkash Gupta, R/o 21/111, Indira Vihar Old, Janipur, Jammu.

.....Respondents

(Advocate: Mr. Rajesh Thappa, DAG)

## ORDER

### [ORAL]



#### **Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -**

During the course of arguments, learned counsel for the applicant submitted that he will be satisfied if a direction is given to respondents to consider and decide the representation of the applicant referred in the order dated 18.07.2016 (Annexure VIII) by passing a reasoned and speaking order within a stipulated period of time.

2. Looking to the limited prayer made by learned counsel for the applicant, T.A is disposed of at the admission stage itself with a direction to respondents to decide the representation of the applicant referred in the order dated 18.07.2016 (Annexure VIII) within a period of 08 weeks from the date of receipt of a certified copy of this order, by passing a reasoned and speaking order in accordance with rules with intimation to the applicant. No costs.
3. It is made clear that we have not expressed any opinion on the merits of the case.

(MOHD. JAMSHED)  
MEMBER (A)

(RAKESH SAGAR JAIN)  
MEMBER (J)

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